IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 127

RST.A (IBC)/8(CH) 2024
In
CP (IB)No. 116/Chd/Hry/2017
(Admitted)

IN THE MATTER OF:

State Bank of India …Petitioner/ Financial Creditor

Vs.

Castex Technologies Ltd. …Respondent/ Corporate Debtor

Under Section: 7, IBC 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 01.05.2024.

-sd-
Court Officer

March 20, 2024
SM